

issued special instructions to various State Governments to take severe measures against those who continue to perpetrate atrocities on Scheduled Caste people, particularly in view of the recent happenings in Fatehpur and Agra (U.P.) and the surrounding areas;

(b) if so, the details thereof;

(c) whether any complaints were received against the Law-enforcing agents; and

(d) if so, the details thereof and action taken thereon?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). Instructions have been issued to the State Governments and Administrations of Union Territories from time to time, emphasising among other things, the following aspects:—

- (i) to take all measures as provided under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 so that the act is enforced effectively.
- (ii) to specify exclusive Special Courts in each district and also to ensure that the Special Public Prosecutors appointed under the act deal only with cases under the act so that there is day-to-day trial and the persons committing offences are convicted within the shortest possible time.

(c) and (d). Yes Sir. Some complaints have been received to the effect that the police is not giving due importance to the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and do not register the complaints of Scheduled

Castes and Scheduled Tribes. The State Governments have been in this connection, requested to take the following measures to tackle this problem:—

- (i) to issue necessary instructions to all the Police Officers concerned so that all atrocity cases are invariably registered and the complainants are not put to any harassment;
- (ii) to give wide publicity to the provisions of Scheduled Castes and Scheduled Tribes (Prevention of atrocities) Act, 1989 among the Scheduled Castes and Scheduled Tribes.
- (iii) Supply a copy of this Act to all the Police Stations for ready reference so that cases under this Act are properly registered whenever such cases are reported to the Police stations.
- (iv) to make necessary arrangements to impart training to all the Police Officers to enable them to have the knowledge of this law.
- (v) to ensure that the cases are sent for trial to Special Courts specified and the special Public Prosecutors notified are given instructions for processing the cases in the Special Courts with speed and precision.

[*Translation*]

Modernisation of Brahanpur Tapti Mill

2324. SHRI AMRATLAL VAL-LABHADAS TARWALA: Will the Minister of TEXTILES be pleased to state:

- (a) whether the proposal for moderni-

sation of Burhanpur-Tapti Mill, a unit of National Textile Corporation located in Burhanpur, is under consideration;

(b) if so, the time by which the work of modernisation is likely to start there;

(c) the total expenditure likely to be incurred on this scheme; and

(d) the number of workers likely to get employment after implementation of this Scheme?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes Sir.

(b) The modernisation scheme in respect of Burhanpur Tapti Mill, Burhanpur, after necessary approval by NTC (Holding Company), New Delhi and the Financial Institutions, is likely to start by the end of the current financial year 1993-94.

(c) The modernisation proposal in aspect of Burhanpur Tapti Mill envisages an investment of about Rs. 29 crores.

(d) It is estimated that the total work force after implementation of the modernisation scheme will be around 1400.

[English]

**Central Assistance for the Anganwadis
In Kerala**

2325. SHRI A. CHARLES: Will the Minister of WELFARE be pleased to state:

(a) whether under the guidelines fixed by Union Government 50 per cent of the expenditure for running the anganwadis in the States are to be met by Union Government and the remaining 50 per cent by the concerned State Governments;

(b) the amount of Central assistance given to Kerala for Anganwadis during 1988-89, 89-90 and 90-91; and

(c) the amount spent by Government of Kerala during the above three years, year-wise?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) Under the Centrally-sponsored Integrated Child Development Services (ICDS) Scheme, the Union Government bears the entire cost except nutrition component which is borne by the State Governments. On that account also food assistance is provided to some States through the Centrally-sponsored Wheat-Based Nutrition Programme.

(b) The amount of Central assistance given to Kerala during 1988-89, 89-90 & 90-91 is Rs. 625.15 lakhs; Rs. 566.56 lakhs and Rs. 449.44 lakhs (upto 31.7.90) respectively.

(c) The amount spent by the Government of Kerala during 1988-89 1989-90 is Rs. 492.70 lakhs and Rs. 595.93 lakhs respectively. However, details of the amount spent by the Government of Kerala during 1990-91 have not been received so far.

CMDs in NTC Subsidiaries

2326. SHRI V. SREENIVASA PRASAD: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to elect Chairman-cum-Managing Directors in different subsidiary Corporations of National Textile Corporation Limited; and

(b) if so, the progress made so far?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING IN-